

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 20/81 SCHEDULED TO BE HELD ON 17.12.2013 BUT ACTUALLY
HELD ON 27.12.2013.

The Meeting No. 20/81 of Norms Committee-II was held on 27.12.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1. Shri S.K.Jain, D.O.	DIPP
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2. Shri S.K.Bhatnagar, Deputy I.A.	MOS
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Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:38/1/81-ALC2/2011	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date: 0410121962 25.02.2011	Defer Date: 28.01.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred and to be re-listed on 28.01.2014.			

2	Case No.:63/1/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date: 20/81-ALC2/2013 17.12.2013	Status: Reject
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date: 2510003192 31.03.2011	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

3	Case No.:1/41/81-ALC2/2011	Party Name: XOL TECHNOLOGIES PVT LTD	Meet No/Date: 20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.			

4	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

5	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			

6	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			

7	Case No.:13/20/81-ALC2/2013	Party Name:IDMC LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM14/	RLA File :34/24/040/00150/AM12/	Lic.No/Date:3410033381 29.02.2012	Defer Date:28.01.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 28.01.2014.			

8	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-			

listed on 28.01.2014.

9	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to defer the case. The case stands deferred and to be re-listed on 28.01.2014.			

10	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:28.01.2014
	Decision: NC observed that comments of DIPP (chemical wing) is still awaited, hence decided to send reminder to DIPP. The case stands deferred and to be re-listed on 28.01.2014.			

11	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

12	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.			

13	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Approved
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/13 dated 27/12/2013 as under:-			

1. Quantity, size and net weights of export products at Sl. No. 1 & 2 may be specified as per Annexure-3 of firm's letter dated 25.02.2013(copy enclosed).
2. Total net weight of export products at Sl. No. 1 to be specified as 40791.435 MT & 70.891 MT respectively.
3. Quantities of import items at Sl. No. 1 to 4 is allowed as 1.05 Kgs./Kg. content in the export products.
4. Word "Relevant" may be prefixed and with the description of import item at Sl.No. 5 and its quantity is allowed as 250689 Kgs. (210309 Sq.Mtrs.) inclusive of 5% wastage.
5. Quantity of import item at Sl.No. 6 is allowed on net to net to net basis.
6. Quantities of import items at Sl.No. 7, 8, 9 & 10 is allowed as applied for.

R/A may take suitable consequential action accordingly.

14	Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

15	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Approved
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/15 dated 27/12/2013 as under:- 1. Quantity of import item at Sl. No. 1 to be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

16	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Approved
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/16 dated 27/12/2013 as under:- 1. Words " 0.6 KV/1.0 KV " may be specified with the description of export products at Sl. No. 1 & 2. 2. Net weight of export products at Sl. No. 1 & 2 to be specified as 31.648 MT & 25.099 MT respectively. 3. Quantities of import items at Sl. No 1&3 viz. Alumimium Ingots to be allowed as applied for i.e. 25003 Kgs. &21110 Kgs. respectively on net to net basis.			

4. Quantities of import items No. 2 & 4 viz. XLPE Compound to be allowed as applied for i.e. 6648 Kgs. & 3987 Kgs. respectively on net to net basis .

R/A may take suitable consequential action accordingly.

17	Case No.: 12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:28.01.2014
	Decision: NC observed that final reminder has been issued to firm on 19.12.2013. NC decided to defer the case for next NC scheduled to be held on 28.01.2014.			

18	Case No.: 26/11/81-ALC2/2013	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM14/	RLA File :04/24/040/00154/AM13/	Lic.No/Date:0410141067 16.11.2012	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

19	Case No.: 29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

20	Case No.: 2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

21	Case No.: 19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:28.01.2014

Decision: NC presumed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed

22	Case No.: 28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:28.01.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 28.01.2014.			

23	Case No.: 36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			

24	Case No.: 2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

25	Case No.: 33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:28.01.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 28.01.2014.			

26	Case No.: 11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.			

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27	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			
28	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			
29	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			
30	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			
31	Case No.:20/11/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM14/	RLA File :03/94/040/00943/AM13/	Lic.No/Date:0310728404 18.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			
32	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed

	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 28.01.2014.			

33	Case No.:14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	Defer Date:28.01.2014
	Decision: NC observed that final reminder has been issued to firm on 19.12.2013. NC decided to defer the case for next NC scheduled to be held on 28.01.2014.			

34	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:28.01.2014
	Decision: : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

35	Case No.:26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			

36	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited after reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 28.01.2014.			

37	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:28.01.2014

Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.

38	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:28.01.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.			

39	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

40	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

41	Case No.:1/8/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00117/AM14/	RLA File :31/83/040/00207/AM13/	Lic.No/Date:3110057825 05.04.2013	Defer Date:28.01.2014
	Decision: : NC decided to reject the proposal of firm as per written comments of MOS vide U.O. No. 2(12)/2013-TW dated 10.09.2013 (copy enclosed). R/A may take suitable consequential action accordingly.			

42	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.			

43	Case No.:12/4/81-ALC2/2013	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date: 20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date: 0410145200 16.04.2013	Defer Date: 28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

44	Case No.:5/4/81-ALC2/2013	Party Name: TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date: 20/81-ALC2/2013 17.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date: 0410145237 17.04.2013	Defer Date: 28.01.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(35)/2013/TSW(B)/284 dated 26/11/2013 as under:- - Brief specification and rating of export products. - Information as per Sl. no. 3, 4, 5, 9 & 11 of SDL for each product. - Specific items covered under SL. No. 19 of import list and justification for their quantity. The case stands deferred and to be re-listed on 28.01.2014.			

45

Case No.:3/8/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Approved
HQ File :01/81/050/00119/AM14/	RLA File :03/95/040/00783/AM13/	Lic.No/Date:0310732486 25.04.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/45 dated 27/12/2013 as under:-

1. Description, quantity and Net weight of export product at Sl. No. 1 to be modified as under :

1	Copper Conductor Silicon Insulated, Mica tape shielded ,ZHFR sheathed, armoured, instrumentation Cables upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 pair x 1.5 Sq. mm	12.6	30775

b	19 Core x 2.5 Sq. mm		
c	19 pair x 1.0 Sq. mm		

2. Description, quantity and Net weight of export product at Sl. No. 2 may be modified as under :

2	Copper Conductor XLPE Insulated, ZHFR sheathed, armoured instrumentation Cables upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	19 pair x 1.0 Sq. mm	4.008	5760
b	7 pair x 1.0 Sq. mm		
c	6 pair x 2.5 sq. mm		

3. Description, quantity and Net weight of export products at Sl. No. 3 to be modified as under :

3	Copper Conductor PVC Insulated, armoured Control Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
-			
a	3.5 corex240 sq.mm	0.5	5201

4. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode to be allowed as under:
 - (i) For export products at Sl. Nos. 1 &2 as 1.01 Kgs./Kg. content in the exportproducts.
 - (ii) For export product at Sl No. 3(a) as 3883.15 Kgs. taking clue from Engineering Table 5.
5. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2.
6. Quantity of import item at S.No.3 i.e. Glass Mica tape may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1.
7. Quantity of import item at S.No.4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1& 2.
8. Quantity of import item at S.No.5 i.e. PVC Resin may be allowed as applied for i.e.513.975 Kgs. taking clue from Engineering Table 5, for export product at

Sl. No. 3(a).

9. Quantity of import item at S.No.6 i.e. PVC Plasticizer may be allowed as applied for i.e.256.725 Kgs. taking clue from Engineering Table 5, for export product at Sl. No. 3(a).
10. Quantity of import item at S.No.7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1, 2&3.
11. Quantity of import item at S.No.8 i.e. Silicone may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1.
12. Quantity of import item at S.No.9 i.e. Polyster Tape may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1&2.

R/A may take suitable consequential action accordingly.

46	Case No.: 11/11/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM14/	RLA File :07/24/040/00014/AM14/	Lic.No/Date:0710095033 26.04.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

47	Case No.: 2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.			

48	Case No.: 6/8/81-ALC2/2013	Party Name:VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920 30.04.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited after reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 28.01.2014.			

49	Case No.: 18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013	Defer Date:28.01.2014

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

50	Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:28.01.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 28.01.2014			

51	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:28.01.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/118/2013-TSW/51 dated 27/12/2013 as under:- 1. Net weight per KM of Cable. 2. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. 4. Wastage claimed on each import items, if any. The case stands deferred and to be re-listed on 28.01.2014.			

52	Case No.:4/14/81-ALC2/2013	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

53	Case No.:7/8/81-ALC2/2013	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00123/AM14/	RLA File :05/24/040/00040/AM14/	Lic.No/Date:0510354426 16.05.2013	Defer Date:28.01.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.			

54	Case No.:27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date:28.01.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of C&PC vide U.O.No. 46011/89/2013-PC-II dated 17/11/2013 as under:- 1. Technical specifications, % composition (by weight), weight/Meter along with specific end use/application and the copy of export order for the export product i.e. Insulation Tube Heat Shrinkable may be furnished. 2. Technical specifications, % composition (by weight), weight/Meter of the import item i.e. Stress Control Tubing to be imported. 3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material on weight to weight to weight basis at each stage of manufacturing process. 6. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. 7. Small sample of the export and import product. 8. Any other relevant information. The case stands deferred and to be re-listed on 28.01.2014.			

55	Case No.:13/11/81-ALC2/2013	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Approved
	HQ File :01/81/050/00167/AM14/	RLA File :56/24/040/00001/AM14/	Lic.No/Date:5610002250 04.06.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/55 dated 27/12/2013 as under:-

Word “Relevant” to be prefixed & word “strips” to be suffixed with the description of import item and its quantity may be allowed as 68.825 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C-1887.

R/A may take suitable consequential action accordingly.

56	Case No.: 12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:28.01.2014
	Decision: NC decided to refer the case to DOT. The case stands deferred and to be re-listed on 28.01.2014.			

57	Case No.: 21/11/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Approved
	HQ File :01/81/050/00175/AM14/	RLA File :03/95/040/00007/AM14/	Lic.No/Date:0310737572 13.06.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/57 dated 27/12/2013 as under:- 1. Description of export product may be modified as “ Bare Ground Copper Conductor for below ground earthing” 2. Net Weight of export product may be specified as 31.509 MT. 3. Quantity of import item i.e. Copper Wire Rod may be allowed as applied for i.e. 31.824 MT as 1.01 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

58	Case No.: 9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date:28.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.			

59	Case No.: 6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436	Defer

		18.06.2013	Date:28.01.2014
Decision: NC observed that DIT has sent a deficiency letter to firm on 13.12.2013. NC decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

60	Case No.:4/11/81-ALC2/2013	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Closed
	HQ File :01/81/050/00158/AM14/	RLA File :05/24/040/00092/AM14/	Lic.No/Date:0510357840 21.06.2013	Defer Date:
	Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.			

61	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date:28.01.2014
	Decision: As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to furnish information as per Sl. no. 3, 4, 5 & 11 of SDF export product wise. The case stands deferred and to be re-listed on 28.01.2014.			

62	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

63	Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

64	Case No.:31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489	Defer

		28.06.2013	Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.		

65	Case No.:24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

66	Case No.:30/11/81-ALC2/2013	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00184/AM14/	RLA File :56/24/040/00004/AM14/	Lic.No/Date:5610002415 03.07.2013	Defer Date:28.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.			

67	Case No.:1/11/81-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Approved
	HQ File :01/81/050/00155/AM14/	RLA File :05/23/040/00138/AM14/	Lic.No/Date:0510358719 04.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/67 dated 27/12/2013 as under:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product as claimed by the firm. R/A may take suitable consequential action accordingly.			

68	Case No.:17/11/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Approved
	HQ File :01/81/050/00171/AM14/	RLA File :05/23/040/00110/AM14/	Lic.No/Date:0510358713 04.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/68 dated 27/12/2013 as under:-			

1. Word “UN-ARMD” may be deleted from the description of export products.
2. Net weights of export products may be specified as under:

Sl.No.	Net Weight (Kgs.)	Sl.No.	Net Weight (Kgs.)	Sl.No.	Net Weight (Kgs.)
1	1833	16	12220	31	4749
2	2651	17	4699	32	13270
3	2431	18	1962	33	161
4	9782	19	5429	34	8163
5	22409	20	1892	35	4493
6	22135	21	2368	36	1371
7	1702	22	2786	37	9389
8	4585	23	13946	38	4852
9	6104	24	326	39	9989
10	1151	25	2881	40	8591
11	3928	26	1535	41	659
12	4922	27	15585	42	1678
13	6478	28	7794	43	28853
14	1912	29	12335	44	35140
15	241	30	960	45	111

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 45.
4. Quantity of import item at S.No.2i.e. Galvanised steel Wire may be allowed as 1.02Kgs./Kg. content in the export products from S.No.1 to 45
5. Quantity of import item at S.No.3 i.e. XLPE Compound may be allowed as 1.05Kgs./Kg. content in the export products from Sl.No. 1 to 45.
6. Quantity of import item at S.No.4 i.e. Low Smopke Zero Halogen Compound may be allowed as 1.05Kgs./Kg. content in the export products from Sl.No. 1 to 45.

R/A may take suitable consequential action accordingly.

69	Case No.:15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:28.01.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.			

70	Case No.:23/11/81-ALC2/2013	Party Name:RAAJRATNA METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2013	Status:Deferred
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	LIMITED	17.12.2013	and Re-indexed
HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	Defer Date:28.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

71	Case No.:25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date:28.01.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.				

72	Case No.:32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:28.01.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.				

73	Case No.:40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date:28.01.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.				

74	Case No.:5/14/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Approved
	HQ File :01/81/050/00210/AM14/	RLA File :31/83/040/00059/AM14/	Lic.No/Date:3110059482 19.07.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/74 dated 27/12/2013 as under:- 1. Net weight of 102.13 MT may be specified with quantity of export 2. Quantity of import item may be allowed as 134677Kgs. inclusive of 31.8 % wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.				

75	Case No.:6/14/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM14/	RLA File :31/83/040/00075/AM14/	Lic.No/Date:3110059581 29.07.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

76	Case No.:46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265 07.08.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

77	Case No.:1/17/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

78	Case No.:2/13/81-ALC2/2013	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Closed
	HQ File :01/81/050/00205/AM14/	RLA File :05/24/040/00193/AM14/	Lic.No/Date:0510364144 02.09.2013	Defer Date:
	Decision: NC presumed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed			

79	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

80	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE	Meet No/Date:20/81-ALC2/2013	Status:Deferred
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	LTD.,	17.12.2013	and Re-indexed
HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:28.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

81	Case No.:3/14/81-ALC2/2013	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00208/AM14/	RLA File :05/23/040/00229/AM14/	Lic.No/Date:0510364982 09.09.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

82	Case No.:6/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM14/	RLA File :34/24/040/00151/AM14/	Lic.No/Date:3410038029 30.09.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

83	Case No.:8/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM14/	RLA File :34/24/040/00156/AM14/	Lic.No/Date:3410038054 30.09.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

84	Case No.:10/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM14/	RLA File :34/24/040/00148/AM14/	Lic.No/Date:3410038031 30.09.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

85	Case No.:11/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM14/	RLA File :34/24/040/00157/AM14/	Lic.No/Date:3410038030	Defer Date:28.01.2014

		30.09.2013	
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

86	Case No.:5/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM14/	RLA File :34/24/040/00149/AM14/	Lic.No/Date:3410038085 01.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

87	Case No.:9/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM14/	RLA File :34/24/040/00152/AM14/	Lic.No/Date:3410038086 01.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

88	Case No.:1/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM14/	RLA File :34/24/040/00166/AM14/	Lic.No/Date:3410038157 08.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

89	Case No.:2/20/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00364/AM14/	RLA File :34/24/040/00165/AM14/	Lic.No/Date:3410038159 08.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

90	Case No.:3/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM14/	RLA File :34/24/040/00164/AM14/	Lic.No/Date:3410038156 08.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.

91	Case No.:4/20/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM14/	RLA File :34/24/040/00167/AM14/	Lic.No/Date:3410038224 18.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

92	Case No.:7/20/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00369/AM14/	RLA File :34/24/040/00168/AM14/	Lic.No/Date:3410038225 18.10.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.			

93	Case No.:2/17/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Approved
	HQ File :01/81/050/00310/AM14/	RLA File :03/95/040/00481/AM14/	Lic.No/Date:0310754593 21.10.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/93 dated 27/12/2013 as under:- 1. “UOM” of export product may be corrected to “MT” 2. Word “of relevant thickness” may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 16260.65 MT as 1.05 MT/MT content in the export product. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 64.688 MT. 4. Quantity of import item at Sl. No. 3 may be allowed as 117.528 MT inclusive of 5% wastage. 5. Quantity of import items at Sl. No. 4 indicated in “MT” may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of exports. R/A may take suitable consequential action accordingly.			

94	Case No.:14/20/81-ALC2/2013	Party Name:VEEKAY GENERAL INDUSTRIES	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM14/	RLA File :05/24/040/00287/AM14/	Lic.No/Date:0510370837 12.11.2013	Defer Date:28.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for			

forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.01.2014.

95	Case No.: 12/20/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2013 17.12.2013	Status: Closed
	HQ File :01/81/050/00374/AM14/	RLA File :05/23/040/00357/AM14/	Lic.No/Date:0510372323 29.11.2013	Defer Date:
	Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.			

Offline Agenda Meeting No. 20/81 dated 17.12.2013

Sl. No. 224

Case No. AR-22	M/s Powergear Ltd., Bagalore.
Meeting No. 20/81	F. No. 01/81/050/779/AM09/DES-II
Dated:- 17.12.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore.
Subject:-	

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 225

Case No. AR-21	M/s Powergear Ltd., Bagalore.
Meeting No. 20/81	F. No. 01/81/050/697/AM09/DES-II
Dated:- 17.12.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2006 issued form RA, Bangalore.
Subject:-	

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 226

Case No. AR-20	M/s Powergear Ltd., Bagalore.
Meeting No. 20/81	F. No. 01/81/050/776/AM09/DES-II
Dated:- 17.12.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bagalore.
Subject:-	

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 227

Case No. AR-19	M/s Powergear Ltd., Bagalore.
Meeting No. 20/81	F. No. 01/81/050/798/AM07/DES-II
Dated:- 17.12.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bagalore.
Subject:-	

Decision: NC decided that the a copy of application again forwarded to DHI. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 228

Case No. AR-18	M/s Powergear Ltd., Bagalore.
Meeting No. 20/81	F. No. 01/81/050/419/AM09/DES-II
Dated:- 17.12.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued form RA, Bagalore.
Subject:-	

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 229

Case No. AR-17	M/s SMIEL (A unit of Motherson Sumi Systems Ltd.)
Meeting No. 20/81	F. No. 01/81/050/514/AM11/DES-II
Dated:- 17.12.2013	Request of M/s SMIEL (A unit of Motherson Sumi Systems Ltd.) for modification in IO Norms in respect of AA No. 0510282431 dated 27.01.2011.
Subject:-	

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 230

Case No. AR-12	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 20/81	F. No. 01/81/050/464/AM09/DES-II
Dated:- 17.12.2013	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product “ Dry Cell ”.
Subject:-	

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 231

CASE NO. AR- 10	M/s UM Cables Ltd., New Delhi

Meeting No. 20/81	F. No. 01/81/50/390/AM-12/DES-II
Dated: 17.12.2013	Request of M/s UM Cables Ltd., New Delhi for modification in IO Norms in respect of Advance License No. 0310673392 dated 29.12.2011.
Subject:-	

Decision: NC decided to modify the norms of above AA as per written comments of DIT vide U.O. No. 17(8)/2012-IPHW dated 25/11/2013 as under:-

The description of import item at Sl No.4 is amended from 'HDPE Compound' to 'HDPE Black Compound'.

R/A may take suitable consequential action accordingly.

Sl. No. 232

CASE NO. AR-3	M/s Savera Auto Comps (P) Ltd.
Meeting No. 20/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 17.12.2013	Advance Licence No. 0310622965 dated 23.03.2011.
Subject:-	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 233

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 20/81	F. No. 01/80/162/15/AM08/DES-II
Dated: 17.12.2013	Advance Licence No. 0310420517 dated 22.02.2007
Subject:	Request for modification of wastage norms in respect of Advance Licence No. 0310420517 dated 22.02.2007

Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 234

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 20/81	F.No.01/81/50/971/AM07/DES-II
Dated: 17.12.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision: NC observed that final reminder has been issued to firm on 19.12.2013. NC decided to defer the case for next NC scheduled to be held on 28.01.2014..

Sl. No. 235

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 20/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 17.12.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 236

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 20/81	F.No.01/81/50/1642/AM04/DES-II
Dated: 17.12.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision: NC observed that final reminder has been issued to firm on 19.12.2013. NC decided to defer the case for next NC scheduled to be held on 28.01.2014.

Sl. No. 237

CASE NO. AR- 31	M/s. Sterlite Industries (I) Ltd.
Meeting No. 20/81	F.No.01/81/50/55/AM11/DES-II
Dated: 17.12.2013	Advance Licence No. 3510030450 dated 17.08.2010

Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 238

CASE NO. AR- 32	M/s. Sterlite Industries (I) Ltd.
Meeting No. 20/81	F.No.01/81/50/51/AM11/DES-II
Dated: 17.12.2013	Advance Licence No. 0310030416 dated 02.06.2010

Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 239

CASE NO. AR- 104	M/s. Welspun Corp Ltd.
Meeting No. 20/81	F.No.01/81/50/226/AM11/DES-II
Dated: 17.12.2013	Advance Licence No. 3410026419 dated

19.02.2010

Decision: NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/AR-104 dated 27/12/2013 as under:-

1. Word “ Relevant” may be deleted from the description of import item at Sl.No. 1 subject to the following condition:
 - (i) The export of pipes has been completed with the same grade of steel Coils /Plates imported under this Advance Authorisation i.e. API grade.
 - (ii) Steel Coils /Plates imported under this Advance Authorisation has been utilized by them for the manufacture and export of pipes against their various Advance Authorizations.
 - (iii) This may be allowed only for the purpose of redemption of the Advance Authorisation and no further import to be allowed.
 - (iv) There shall be no change in the quantities of import items as already ratified in NC meeting dated 21.12.2010.

R/A may take suitable consequential action accordingly.

Sl. No. 240

CASE NO. AR-34	M/s. Bilcare Limited., Pune.
Meeting No. 20/81	F.No.01/81/50/278/AM13/DES-II
Dated: 17.12.2013	Advance Licence No. 3110055325 dated 08.08.2012

Decision: NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 241

CASE NO. AR- 35	M/s. Bilcare Limited., Pune.
Meeting No. 20/81	F.No.01/81/50/454/AM13/DES-II
Dated: 17.12.2013	Advance Licence No. 3110056878 dated 18.01.2013

Decision: NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 242

CASE NO. AR-36	M/s. Apar Industries Ltd., Mumbai.
Meeting No. 20/81	F.No.01/81/50/095/AM14/DES-II
Dated: 17.12.2013	Advance Licence No. 3410036412 dated 14.03.2013

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/118/2013-TSW/AR-36 dated 27/12/2013 as under:-

1. Quantity of import item may be allowed as applied for i.e. 110.686 MT inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 243

CASE NO. AR-37	M/s. Videocon International Ltd., Aurangabad.
Meeting No. 20/81	F.No.01/81/50/943/AM04/DES-II
Dated: 17.12.2013	Request of M/s. Videocon International Ltd., Aurangabad for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310224291 dated 23.01.2004 for the export product “ 21”CPT Assembly’.

Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 28.01.2014.

Part –C Deferred

Sl. No. 44

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 20/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 17.12.2013	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 45

Case No. C-7	M/s UM Cables Ltd., Mumbai
Meeting No. 20/81	F. No. 01/81/162/100/AM14/DES-II
Dated:- 17.12.2013	Advance Licence No. 0310719385 dated 04.01.2013
	RLA F. No. 03/95/040/00720/AM13

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/36/2013-IPHW dated 03/12/2013 as under:-

1. The import of 193376.454 Kms of Optical Fibre may be permitted inclusive of 2% wastage as requested for by the party.
2. The import of 62335.44 Kgs. of Polybutylene Terphthalate (PBT) may be permitted inclusive of 2% wastage.
3. The import of 38580.726 Kgs. of Thixotropic Jelly Compound Filling may be permitted inclusive of 2% wastage.
4. The import of 16770.905 Kgs of M S Tape coated with Co-polymers may be permitted inclusive of 2% wastage.
5. The import of 160884.017 Kgs of HDPE Compound may be permitted inclusive of 2% wastage.
6. The import of 160884.017 Kgs of LLDPE Compound may be permitted inclusive of 2% wastage.
7. The import of 442.533 Kgs of Colouring Ink may be permitted inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 46

Case No. C-15	Request of Ajay Agarwal , Delhi
Meeting No. 20/81	F. No. 01/81/162/151/AM14/DES-II
Dated:- 17.12.2013	Revision of SION C-248

Decision:NC discussed the issue. DIPP has identified SION in which wrong/incorrect table number of Engineering has been mentioned. A Public Notice needs to be issued for amending the relevant entry in SION (correct table number) and also for correcting table number in the note appended to these SION.NC decided that a draft proposal may be prepared and placed in next NC for decision. The case stands deferred and to be re-listed on 28.01.2014.

Sl. No. 47

Case No. C-16	Reference received from M/o Steel.
Meeting No. 20/81	F. No. 01/81/162/246/AM13/DES-II
Dated:- 17.12.2013	M/o Steel requested for amendment of existing SION C-469 , C-473 and C-2034 of Engineering Product in HBP-Vol-II.

Decision: NC has recommended for modification of above SIONs. Draft Public Notice may be put up for approval of DG for modification in above SIONs.
